GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA UNSTARRED QUESTION NO. 318 ANSWERED ON: 22.07.2025

FUNDS FOR DEVELOPMENT OF PANCHAYATS

†318: SMT. DELKAR KALABEN MOHANBHAI:

Will the Minister of Panchayati Raj be pleased to state;

- (a) whether the Government has allocated funds under centrally sponsored schemes to augment the development of Panchayats in the Union Territory of Dadra and Nagar Haveli during the last three financial years;
- (b) the details of funds allocated, utilised and unutilised, State-wise including Union Territory of Dadra and Nagar Haveli;
- (c) whether any specific funds have been allocated to the Panchayats for deprived ensuring development of various social groups, deprived sections and for promoting employment; and
- (d) if so, the details thereof, year and State-wise including Union Territory of Dadra and Nagar Haveli?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ (PROF. S.P. SINGH BAGHEL)

(a) & (b) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes towards functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

The MoPR implements a Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, and providing infrastructural support like Gram Panchayat Bhawan and computerization. The State/UT-wise (including Union Territory of Dadra and Nagar Haveli) funds released, utilised and unspent balance under the RGSA scheme during the last three years are at **Annexure-I**.

(c) & (d) There is no specific fund provision for the Panchayats for the deprived classes under the scheme of MoPR. However, the Panchayats receive Central Finance Commission (CFC) Grants for various developmental works. At present, the Panchayats are receiving funds based on recommendations of the 15th Finance Commission that have two components - Tied and Untied. Tied Grants are used for drinking water, rainwater harvesting, water recycling, sanitation and maintenance of Open Defecation Free status. Untied grants are used for felt needs under the 29 subjects enshrined in the XI Schedule of the Constitution of India – which include, inter alia, poverty alleviation, women and child development, social welfare,

including welfare of the handicapped and mentally retarded and welfare of the weaker sections, and particularly, of the Scheduled Castes (SC) and the Scheduled Tribes (ST). The State-wise allocation of tied and untied grants under the 15th Finance Commission recommendations during the last three years is at **Annexure-II.**

As per the information received from the UT Administration of Dadra & Nagar Haveli and Daman & Diu, a total of Rs.97.67 crore was allocated to the Panchayats in the UT under schemes of National Rural Livelihood Mission (NRLM), Mahatma Gandhi National Rural Employment Guarantee (MGNREG) Scheme, Pradhan Mantri Awas Yojana Gramin (PMAY-G) and Swachh Bharat Mission – Gramin during the last three years for rural development and employment generation purposes in the Panchayats.

Statement Referred to in Reply to Part (a) & (b) of the Lok Sabha Unstarred Question No.318 Answered on 22.07.2025 Regarding Funds for Development of Panchayats

State/UT-wise Funds Released and Utilised during the last three years and Unspent Balance lying with them under the RGSA Scheme

(Rs. In crore)

			(Rs. In crore)				
SL. No.	State/UT	Funds Released*	Funds Utilised#	Unspent Balance\$			
1	ANDHRA PRADESH	2.52	81.01	15.53			
2	ARUNACHAL PRADESH	250.78	300.36	0.18			
3	ASSAM	192.99	259.16	2.40			
4	BIHAR	58.37	199.93	1.25			
5	CHHATTISGARH	34.07	85.9	1.60			
6	GOA	2.24	3.41	0.15			
7	GUJARAT	0	16.77	9.13			
8	HARYANA	5	20.14	8.36			
9	HIMACHAL PRADESH	107.17	149.92	6.14			
10	JAMMU AND KASHMIR	170	214.25	0.29			
11	JHARKHAND	31	70.95	12.12			
12	KARNATAKA	72.25	114.2	6.52			
13	KERALA	50.4	92.82	1.92			
14	MADHYA PRADESH	100.17	316.25	3.25			
15	MAHARASHTRA	233.96	458.1	5.16			
16	MANIPUR	18.19	15.56	8.12			
17	MEGHALAYA	14	20.27	0.54			
18	MIZORAM	36.27	63.81	2.73			
19	NAGALAND	20	23.74	1.63			
20	ODISHA	58.73	129.2	8.84			
21	PUNJAB	49.25	89.86	9.79			
22	RAJASTHAN	36.72	103.41	20.61			
23	SIKKIM	19.01	20.23	1.13			
24	TAMIL NADU	70.42	98.3	1.80			
25	TELANGANA	20	32.71	27.76			
26	TRIPURA	27.23	35.01	0.48			
27	UTTAR PRADESH	207.95	436.12	39.97			
28	UTTARAKHAND	157.15	187.16	2.92			
29	WEST BENGAL	90.65	190.89	14.45			
30	ANDAMAN AND NICOBAR ISLAND	2.91	3.49	1.12			
31	DADRA AND NAGAR HEVELI AND DAMAN AND DIU	3.14	4.88	0.00			
32	LADAKH	1	2.9	0.16			

^{*} Fund released as Central Share only.

[#] Utilized funds comprise both the Central and State shares released during the respective years, along with the unspent balances carried forward from previous years.

^{\$}Unspent balance includes matching State share and interest accrued in Single Nodal Account.

Annexure-II

Annexure Referred to in Reply to Parts (c) & (d) of the Lok Sabha Unstarred Question No. 318 answered on 21.07.2025 regarding "Funds for Development of Panchayats".

Component wise and State-wise Allocation of Fifteenth Finance Commission Grants during 2022-23 to 2024-25

S	States	2022-23		2023-24			2024-25			
l. N o.		Untied	Tied	Total Allocatio n	Untied	Tied	Total Allocatio n	Untied	Tied	Total Allocation
1	Andhra Pradesh	804.00	1206. 00	2010.00	812.40	1218.6	2031.00	860.80	1291.20	2152.00
2	Arunacha 1 Pradesh	70.80	106.2 0	177.00	71.60	107.40	179.00	75.60	113.40	189.00
3	Assam	491.20	736.8	1228.00	496.40	744.60	1241.00	526.00	789.00	1315.00
4	Bihar	1536.8 0	2305. 20	3842.00	1553.6 0	2330.4	3884.00	1645.6 0	2468.40	4114.00
5	Chhattisg arh	445.60	668.4	1114.00	450.00	675.00	1125.00	476.80	715.20	1192.00
6	Goa	22.80	34.20	57.00	23.20	34.80	58.00	24.80	37.20	62.00
7	Gujarat	978.40	1467. 60	2446.00	989.20	1483.8 0	2473.00	1047.6 0	1571.40	2619.00
8	Haryana	387.20	580.8 0	968.00	391.60	587.40	979.00	414.40	621.60	1036.00
9	Himachal Pradesh	131.60	197.4 0	329.00	132.80	199.20	332.00	140.80	211.20	352.00
10	Jharkhand	517.20	775.8	1293.00	522.80	784.20	1307.00	554.00	831.00	1385.00
11	Karnataka	985.20	1477. 80	2463.00	996.00	1494.0 0	2490.00	1054.8	1582.20	2637.00
12	Kerala	498.40	747.6 0	1246.00	504.00	756.00	1260.00	533.60	800.40	1334.00
13	Madhya Pradesh	1220.0 0	1830. 00	3050.00	1233.2	1849.8 0	3083.00	1306.0	1959.00	3265.00
14	Maharash tra	1784.4 0	2676. 60	4461.00	1804.0	2706.0	4510.00	1910.4 0	2865.60	4776.00
15	Manipur	54.00	81.00	135.00	54.80	82.20	137.00	58.00	87.00	145.00
16	Meghalay a	56.00	84.00	140.00	56.40	84.60	141.00	59.60	89.40	149.00
17	Mizoram	28.40	42.60	71.00	28.80	43.20	72.00	30.40	45.60	76.00
18	Nagaland	38.40	57.60	96.00	38.80	58.20	97.00	40.80	61.20	102.00
19	Odisha	691.20	1036. 80	1728.00	698.80	1048.2	1747.00	740.40	1110.60	1851.00
20	Punjab	424.80	637.2	1062.00	429.60	644.40	1074.00	455.20	682.80	1138.00
21	Rajasthan	1182.8 0	1774. 20	2957.00	1195.6 0	1793.4 0	2989.00	1266.4	1899.60	3166.00
22	Sikkim	13.20	19.80	33.00	13.20	19.80	33.00	14.00	21.00	35.00
23	Tamil	1104.4	1656.	2761.00	1116.4	1674.6	2791.00	1182.8	1774.20	2957.00

	Nadu	0	60		0	0		0		
24	Telangana	566.00	849.0	1415.00	572.00	858.00	1430.00	605.60	908.40	1514.00
			0							
25	Tripura	58.80	88.20	147.00	59.20	88.80	148.00	62.80	94.20	157.00
26	Uttar	2986.4	4479.	7466.00	3018.8	4528.2	7547.00	3197.6	4796.40	7994.00
	Pradesh	0	60		0	0		0		
27	Uttarakha	176.00	264.0	440.00	178.00	267.00	445.00	188.40	282.60	471.00
	nd		0							
28	West	1351.2	2026.	3378.00	1366.0	2049.0	3415.00	1446.8	2170.20	3617.00
	Bengal	0	80		0	0		0		
